

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 21st August, 2024

S.O. 416 .- In exercise of the powers conferred under sub-section (1) of Section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023 the Government hereby appoint the following Naib Tehsildars to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Poonch as shown against each:-

S. No	Name of the official (Mr.)	Designation	Jurisdiction
1	Ajay Kumar	Naib Tehsildar	Bhatadurian (Addl. Charge of NT Balakote)
2	Mohd Sabar	Naib Tehsildar	Sawjian
3	Shakeeb Anjum Malik	Naib Tehsildar	Khaneter
4	Mohd Iqbal	Naib Tehsildar	Mankote
5	Zaffar Iqbal	Naib Tehsildar	Mendhar
6	Anwar Hafeez Choudhary	Naib Tehsildar	Chandimarh
7	Riaz Ahmed Malik	Naib Tehsildar	Harni

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: - 21 -08- 2024

No. LAW- Powr/15/2021-10

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. District Magistrate, Poonch. This is with reference to letter No. DMP/JC/5144-46 dated 21-08-2024.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. All concerned officer(s)....
7. S.O. Section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section


Senior Law Officer

Department of Law, Justice and P.A



